

**Dismantling of Darukhana Ship-breaking Yard**

2493. PROF. RAM KAPSE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Bombay Port Trust (BPT) proposes to dismantle the Ship-breaking Yard at Darukhana;

(b) if so, the reasons therefor;

(c) whether the Government have chalked out any plan for utilisation of the said land after dismantling; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b) With a view to primarily decongest Bombay Port, Bombay Port Trust (BPT) proposes to discontinue the Ship-breaking activity at Bombay Port.

(c) and (d) Bombay Port Trust has prepared a draft Land Use Plan which incorporates proposals as per State regulations with environmental up-gradation.

*Gems and Jewellery*  
**Restrictions on Diamond Industry**

2494. PROF. RAM KAPSE : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have imposed various new restrictions on the diamond industry;

(b) if so, the details thereof and their impact on the diamond industry; and

(c) the action taken or proposed to be taken by the Government to safeguard the interests of the industry?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) The Reserve Bank of India has since March, 1991, taken certain measures relating to financing of imports in view of the balance of payments difficulties. This has, inter-alia, also had an effect on the diamond industry in arranging remittances for imports of rough diamonds.

(c) Some relaxations on the margin money requirements for imports have since been made. Government have also recently decided to grant exemption on a case basis from withholding tax to those exporters who are able to mobilise credits abroad and open dollar accounts to finance import of rough diamonds. It is also proposed to extend full benefits under Section 80-HHC of the Income Tax Act to such accounts.

*234 Ship*  
**UN Liner Code**

2495. SHRI SIVAJI PATNAIK : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to introduce legislation for giving effect to the provisions of the UN Liner Code aimed at giving cargo support to the extent of 40 per cent to the Indian Shipping Companies;

(b) if so, when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) A proposal to introduce suitable legislation to secure cargo support for Indian ships in terms of the UN Liner Code is under consideration.

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**Investment by Mutual Funds of Nationalised Banks**

2496. SHRI VIJAY NAVAL PATIL : Will the Minister of FINANCE be pleased to state :

(a) the strategy adopted by the Mutual Funds of the nationalised banks in the matter of investment; and

(b) the steps taken by them to achieve the twin objectives of safety and growth?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) Mutual Funds of the nationalised banks invest in shares, debentures and money market instruments in accordance with the guidelines prescribed by the RBI and Government.

The investment strategy adopted by these Mutual Funds is determined by the nature and objectives of individual schemes.

(b) With a view to achieving the objectives of safety and growth, Mutual Funds invest in a diversified portfolio of reputed companies in conformity with the existing guidelines.

### Complaints received by SEBI

2497. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) the number of complaints received by the Securities and Exchange Board of India (SEBI) against companies during April to July, 1991, month-wise and the general nature of such complaints;

(b) the number of complaints, out of the above, which were against the sick units; and

(c) the steps taken or proposed to be taken by the Government to keep the investors informed of the current status of these sick units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :

(a) During April—July, 1991, the Securities and Exchange Board of India (SEBI) received a total of 19,708 complaints against companies. These complaints mainly related to non-receipt of refund orders, allotment letters, dividend/interest warrants, principal amount after redemption of debentures/fixed deposits, shares or debentures after transfer or allotment, Annual Reports etc. The month-wise break-up of the complaints received during April—July, 1991 are as under :

April '91 . . . . .	4,721
May '91 . . . . .	3,764
June '91 . . . . .	5,589
July '91 . . . . .	5,634
<b>TOTAL . . . . .</b>	<b>19,708</b>

(b) and (c) SEBI have been collecting information on the complaints against Sick Units. So far only 23 companies have reported their sick/relief status to SEBI and the total number of complaints against these companies are reported to be 436.

Clause 41 of the Listing Agreement of the Stock Exchanges provides for publication of unaudited financial results on a half-yearly basis in the prescribed proforma at least in one English daily newspaper circulated in the whole or substantially whole of India and in a newspaper published in the language of the region where the registered office of the company is situated. The Investors are thus informed of the financial position of listed companies.

*to Hararashtra, Arnie*  
Revival of Raghuvanshi Mills Bombay

2498. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether the Board for Industrial and Financial Reconstruction has appointed the Industrial Development Bank of India as its operating agency for the rehabilitation of the Raghuvanshi Mills, Bombay;

(b) if so, the progress made so far in the rehabilitation of the Mill;

(c) whether a proposal to run the mill on cooperative basis has been received by the Government, BIFR or IDBI; and

(d) if so, when a decision is likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) The scheme submitted by the existing promoters was found non-viable and BIFR issued a show cause notice for winding up the company in February, 1989. A proposal of the Workers' Union to run the mill on a cooperative basis was subsequently examined in September, 1989 but was not found viable. Subsequently, two proposals for revival of the unit were